

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 101

CP(IB)No. 99/Chd/Pb/2023

IN THE MATTER OF:-

Gurpreet Singh Sidhu

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 17.04.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Ms. Swati Saluja, Proxy counsel

For the RP : Ms. Preeti Yadav, Proxy counsel

ORDER

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today. It is seen that there was no representation on behalf of the creditor-Punjab National Bank on the last date of hearing. If there is no representation on behalf of the creditor-Punjab National Bank on the next date of hearing, then *ex parte* proceedings will be taken against the creditor. List the matter on 07.05.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tarvi

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**